

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

**Item No. 610**  
**IB-370(ND)/2020**  
**IA/3297/2023, IA/6482/2023**

**IN THE MATTER OF:**

**M/s. Luxmi Electricals and Engineering Works**

**...PETITIONER**

**Vs.**

**M/s. SNG Techno Build Pvt. Ltd.**

**...RESPONDENT**

**Section**

**U/s 9 of IBC, 2016**

**Order delivered on 12.07.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Operational Creditor :**

**For the RP**

**For G. NOIDA**

**:Adv Rachit Ranjan**

**:Mr. Pankaj Pandey Adv & Mr. Girish Tripathi, Adv.**

**For the Respondent/Corporate Debtor**

**:Mr. Prateek Gupta and Mr. Raghav Tiwari, Advocates for Respondent No. 2 in I.A 6482 of 2023 and in I.A 3297 of 2023 for Respondent no. 3**

**ORDER**

**IA/3297/2023**

Ld. Counsel on behalf of the Applicant/Resolution Professional is present. Ld. Counsel on behalf of R-3 is present. Ld. Counsel on behalf of R-2 & R-3 is present and submitted that Hon'ble Supreme Court of India vide order dated 28.11.2023 passed in Civil Appeal No.7703/2023 in the matter of Harinder Bashista V/s Luxmi Electrical and Engineering Works and Anr. has stayed the further proceeding before the CoC. Ld. Counsel on behalf of R-1 & R-2 sought time to file reply. Ld. Counsel for R-3 have filed their reply. List the matter on **02.09.2024**.

**IA/6482/2023**

Ld. Counsel on behalf of the Applicant is present. None appears on behalf of R-1. Ld. Counsel on behalf of R-2 is present and submitted that they have filed their reply. R-1 is again directed to file reply. List the matter on **02.09.2024**.

**Sd/-  
(Rahul Bhatnagar)  
Member (T)**

**Sd/-  
(Mahendra Khandelwal)  
Member (J)**